

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 5901
TO BE ANSWERED ON APRIL 03, 2018

ALLOTMENT OF QUARTERS

No. 5901 PROF. RAVINDRA VISHWANATH GAIKWAD:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Government has taken cognizance of several cases of irregularities in allotment of quarters to Government employees;
- (b) If so, the details thereof;
- (c) whether the employees of many departments are forced to live in type-2 and type-1 quarters despite being listed for type-3 and House Rent applicable for type-3 quarter is being Educated from their salary;
- (d) if so, the details thereof and the steps being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) & (b) Allotments of General Pool Residential Accommodation (GPRA) are made through a transparent online Automated System of Allotment (ASA) based on date of priority (DOP) of Government officials registered with the ASA and in accordance with the Central Government General Pool Residential Accommodation Rules, 2017. Any complaint of irregularity is examined and appropriate action is taken under the rules.

(c) & (d) No employee is forced to live in accommodation below his entitled type of accommodation. Many employees voluntarily bid for and accept lower type of accommodation due to the factors like availability, location etc. House Rent Allowance is deducted for any employee for occupying General Pool Residential Accommodation at standard rates of 24 percent in 'X' Class cities, 16 percent in 'Y' Class cities and 8 percent in 'Z' Class cities. House Rent Allowance deduction is not related to type of accommodation occupied.
